

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 2227
TO BE ANSWERED ON 11.03.2026

FUNCTIONING OF NATIONAL AND STATE WOMEN'S COMMISSIONS

2227. MS. SWATI MALIWAL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) details of vacancies in the posts of Chairpersons and Members of National Commission for Women and State Women's Commissions, along with year since the vacancy exists;
- (b) details of the sanctioned strength, posts filled and vacancies, category-wise and position-wise, Commission-wise, including National Commission for Women (NCW);
- (c) number of cases received, disposed of, resolved and pending with NCW and State Women's Commissions, year-wise and Commission-wise, including number of (suo-motu) cases taken up; and
- (d) whether Government has assessed the impact of vacancies, if any, on disposal of cases and overall functioning of these Commissions and steps taken to ensure that vacancies are filled in a time-bound manner?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI ANNPURNA DEVI)

(a) The National Commission for Women consists of one Chairperson and five Members. The post of Chairperson is filled. Two posts out of the five posts of Members are vacant since the year 2022 while two posts have fallen vacant recently in 2026. The filling of the posts is continuous process.

State Commissions for Women are statutory bodies established by individual State Governments through their respective State legislations. They function under the administrative jurisdiction of the State Government concerned.

(b) Details of the sanctioned strength, posts filled and vacancies, category-wise and position-wise in NCW are at **Annexure**.

(c) The year-wise data of complaints related to deprivation of women's rights/crimes against women registered with the National Commission for Women including Suo-Motu cases taken up during the last three years is given as under.

SI. No.	Year	Number of cases registered during the year	Number of cases closed during the year (including old cases and those received during the year)	Number of pending cases (Under process, pending for closure)
1	2023	29128	39191	5084
2	2024	26016	24344	3603
3	2025	27880	47308	10053

(d) National Commission for Women has engaged staff on contractual basis to meet its requirement as a stop gap arrangement.

ANNEXURE

ANNEXURE REFERRED TO IN THE REPLY TO PART (B) OF THE RAJYA SABHA UN-STARRED QUESTION NO. 2227 FOR ANSWER ON 11.03.2026 REGARDING “FUNCTIONING OF NATIONAL AND STATE WOMEN’S COMMISSIONS” RAISED BY MS. SWATI MALIWAL

Details of Sanctioned Strength, In Position and Vacant Posts in National Commission for Women as on date: -

Sl. No.	Post	Sanctioned Strength	In-position	Vacant
Group “A”				
1	Member Secretary	1	1	0
2	Joint Secretary*	1	1	0
3	Deputy Secretary	2	1	1
4	Senior Principal Private Secretary	1	-	1
5	Under Secretary	4	3	1
6	Law Officer	1	1	0
7	Pay and Account Officer	1	1	0
8	Senior Research Officer	1	1	0
9	Senior Analyst	1	1	0
10	Principal Private Secretary	1	1	0
	TOTAL	14	11	3
Group “B”- Gazetted				
11	Section Officer	5	4	1
12	Research Officer	2	0	2
13	Assistant Public Relation Officer	1	0	1
14	Assistant Law Officer	1	0	1
15	Private Secretary	8	6	2
	TOTAL	17	10	7
Group “B”-Non Gazetted				
16	Assistant Section Officer	5	2	3
17	Legal Assistant	9	1	8
18	Research Assistant	5	1	4
19	Junior Hindi Translator	1	0	1
20	Personal Assistant	6	1	5
	Total	26	5	21
Group “C”				
21	Lower Division Clerk	1	1	0
	Total	1	1	0

*Promoted as Additional Secretary w.e.f. 31.12.2025.
